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## (2022) 08 TDSAT CK 0055

## **Telecom Disputes Settlement And Appellate Tribunal**

**Case No:** Broadcasting Petition Nos. 411, 412, 413, 414, 416, 417, 419, 420, 421, 422, 424

Of 2018

Siti Network Ltd APPELLANT

Vs

Prashant Cable And Anr RESPONDENT

Date of Decision: Aug. 31, 2022

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Ajay Melric Noronha, Aditya Krishna

## **Judgement**

Learned counsels for petitioner and respondent no. 2 are present. Even after revised list, none is present for respondent no. 1. It was mentioned

that matter is proceeding ex-parte against respondent no. 1. Both the counsels are requesting for adjournment on the ground that this matter is of old

year i.e. 2018 and has been listed after a long gap of time. Pleadings and evidences are said to be complete.

Accordingly, let the matter be listed 'for directions' on 11.10.2022.

In utter precaution and in the interest of justice, Office of this Tribunal is directed to issue notice to counsel / non appearing respondent(s) through

email/speed post/fax indicating next date of hearing.

Learned counsels are also expected to communicate and intimate the other side about fixing of date and order passed above.

In the meantime, written arguments may be filed in the Tribunal and exchanged between the parties on or before next date of hearing.